

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 437 of 2020

IN THE MATTER OF:

Hem Chander

... Appellant

Versus

Ganesh Prasad Agarwal & Anr.

...Respondents

Present:

For Appellant : Mr. Ankit Mangla, Advocate

ORDER
(Through Virtual Mode)

24.06.2020 Requisites along with process fee have not been deposited till date. Mr. Ankit Mangla, learned counsel for the Appellant undertakes to file the requisites along with process fee within three days. Appellant to provide mobile Nos./*e-mail* address of the Respondents. Thereafter, notice be issued through *e-mail* or any other available mode.

List the appeal 'for Admission (After Notice)' on **21st July, 2020**

[Justice Bansi Lal Bhat]
Acting Chairperson)

[V.P. Singh]
Member (Technical)

[Alok Srivastava]
Member (Technical)

/ns/gc/